

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT – II

Item No. 116
31(ND)/2016
CA/116/2021, CA/174/2021

IN THE MATTER OF:

Anil Goyal & Ors. ... Applicant/Petitioner

Versus

M/s. Kalyan Polypacks Ltd. & Ors. ... Respondent

Under Section: 397/398

Order delivered on 26.04.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

ORDER

CA/116/2021- Ld. Counsel appearing for the Petitioner informed that this CA has already been disposed of on 12th March 2021. So, it appears that it is **wrongly listed**.

CA/174/2021- By filing this application, the Petitioner has prayed for early listing of Company Petition No. 31(ND)/2016. Heard the Ld. Counsel appearing for the Petitioner. As per the notice issued by the Registry of the NCLT, we are taking up the urgent matter only. Therefore, at this stage, we are not inclined to fix a date for early hearing. However, the petitioner is at liberty to file a fresh application whenever the regular matter is taken up.

With this, the present IA stands disposed of.

Sd/-
(L. N. GUPTA)
MEMBER (T)

Sd/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)